

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
**4<sup>th</sup> Floor, Chanderlok Building ,36, Janpath, New Delhi- 110001**  
**Ph: 23753942 Fax-23753923**

Petition No. 185/TT/2014

Date: 15.7.2015

To  
The Deputy General Manager,  
Power Grid Corporation of India Limited,  
Saudamini, Plot No. 2,  
Sector-29, Gurgaon-122001

Subject:- Determination of transmission tariff of assets under Transmission System associated with Mundra Ultra Mega Power Project (UMPP) in Western Region from COD to 31.3.2014

Sir,

Please refer to your aforementioned petition and furnish the following information, under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/beneficiaries, latest by 14.8.2015:-

- a) Auditor's certificate indicating element-wise (i.e. Land, building and civil work, TL, S/S etc) and year-wise actual capital expenditure incurred along with the un-discharged liability corresponding to the elements of the asset, duly certified by Auditors along with the revised tariff forms as per actual COD, if commissioned or revised management certificate along with revised forms in case of change in anticipated COD, in case of Asset-6 and Asset-7;
- b) Details of un-discharged liability as on COD corresponding to the elements and year-wise discharge of liabilities by payment & by reversal, duly certified by the Auditors for other assets;
- c) Reasons for claiming transmission tariff for Asset-3 and Asset-4 while the tariff for the same assets has already been claimed and allowed vide order dated 1.12.2014 in Petition No. 72/TT/2012;
- d) Copy of the Investment Approval along with the apportionment of the same among the assets of the project, duly certified by Company Secretary;

- e) No initial spares have been indicated in the Auditor's certificate dated 28.6.2014 in case of Asset-1. However, petitioner has claimed initial spares amount to Rs 15.44 Lakh for S/S vide Form-13. Submit reasons for the same;
  - f) Whether entire amount pertaining to initial spares have been discharged up to COD? If not, year-wise details of the payment made corresponding to initial spares;
  - g) Period-wise and loan-wise computation of interest during construction on cash basis with links for the assets from the date of infusion of debt fund up to anticipated/actual COD. Whether entire amount pertaining to IDC has been paid prior to COD?
  - h) Supporting documents for date of drawl, interest rate applicable from time to time in case of floating rate of interest, Exchange rates applicable on the date of payment of interest and installment of loan, interest payment date, Repayment Schedule and details of default in interest payment on loan, if any;
  - i) Treatment of exchange variation due to change in exchange rate at the time of drawl and payment of interest/loan;
  - j) Whether entire amount of IEDC has been paid prior to COD? Month-wise details of IEDC paid on cash basis (i.e. from zero date to COD);
  - k) Form-4A "Statement of Capital Cost" as per Books of Accounts (Accrual Basis) for all the assets, indicating also amount of Capital Liabilities (inclusive of undischarged IDC and IEDC) in Gross Block;
  - l) Revised Cost estimates along with the re-apportioned approved cost, duly certified by the competent authority, if any;
  - m) Form-9, Form-9A, Form-9B, Form-14 and Form-15;
  - n) The working of effective Tax on Return on Equity as per Regulation 25 while arriving at tariff in the petition. The details of Deferred Tax Liability and its treatment for the period 2014.
2. Please file in the registry of the Commission, editable soft copy (Excel format) information at (g) above, by 14.8.2015.

Yours faithfully,

Sd/-  
(Dr. P.K. Sinha)  
Assistant Chief (Legal)